

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 51/09 scheduled to be held on 24.03.2009.

The Meeting No. 51/09 of Norms Committee-II was held on 24.03.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
		M/o Steel
4.	Shri A. K. Mishra, Asst IA	
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 3/51/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00749/AM09/	RLA File :05/24/040/00711/AM09/	Lic.No/Date:0510236523 16.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 12.05.2009.			

2	Case No.: 1/51/81-ALC2/2008	Party Name:SAI FLIPPED COIL LIMITED	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00747/AM09/	RLA File :08/24/040/00218/AM09/	Lic.No/Date:0810078172	Defer Date:

17.02.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. Based on the recommendations of the representative of DC(SSl) and DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 3% wastage.

R/A may take suitable consequential action accordingly.

3	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that the case is under examination of DHL. The case stands deferred and to be re-listed on 12.05.2009.			

4	Case No.:4/51/81-ALC2/2008	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00750/AM09/	RLA File :31/24/040/00186/AM09/	Lic.No/Date:3110037391 18.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

5	Case No.:5/51/81-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00751/AM09/	RLA File :05/24/040/00734/AM09/	Lic.No/Date:0510236836 20.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. 1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter.			

2. Length of Pipes at import item S.No. 1.
3. Total piping length of the export product supported by P&I diagram of the system.

6	Case No.:6/51/81-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00752/AM09/	RLA File :34/24/040/00205/AM09/	Lic.No/Date:3410023556 20.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The following may be suffixed with the description of export product: “size 20” OD” x 0.625” (WT) – qty 1000 mtrs., size 20” OD” x 0.625” (WT) – qty 10687 mtrs., size 20” OD” x 0.438” (WT) – qty 3848 mtrs., size 18-5/8” OD” x 0.435” (WT) – qty 17131 mtrs.” Total quantity: 32666 mtrs. Quantities of import items may be allowed as under: a) Word “relevant non alloy” may be prefixed and words “0.435” to 625” mm thk.” may be suffixed with the description of import item at Sl.No. 1 and its quantity may be allowed as 5179.64 MT inclusive of 5% wastage. b) Quantity of import item at S.No.2 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

7	Case No.:7/51/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00753/AM09/	RLA File :07/24/040/00613/AM09/	Lic.No/Date:0710063182 20.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

8	Case No.:8/51/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00754/AM09/	RLA File :31/24/040/00313/AM09/	Lic.No/Date:3110037424	Defer Date:

		20.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.		

9	Case No.:9/51/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00755/AM09/	RLA File :05/24/040/00698/AM09/	Lic.No/Date:0510236972 23.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 12.05.2009.			

10	Case No.:10/51/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00756/AM09/	RLA File :03/95/040/00552/AM09/	Lic.No/Date:0310509121 25.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that RA has issued the AA on net to net basis as per GN4. Hence decided to withdraw the case.			

11	Case No.:11/51/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00757/AM09/	RLA File :03/95/040/00551/AM09/	Lic.No/Date:0310509126 25.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that RA has issued the AA on net to net basis as per GN4. Hence decided to withdraw the case.			

12	Case No.:12/51/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00758/AM09/	RLA File :03/95/040/00617/AM09/	Lic.No/Date:0310509130 25.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that RA has issued the AA on net to net basis as per GN4. Hence decided to withdraw the case.			

13	Case No.: 13/51/81-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00759/AM09/	RLA File :11/24/040/00077/AM09/	Lic.No/Date:1110019730 25.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that the case is under examination of DOT. The case stands deferred and to be re-listed on 12.05.2009.			

14	Case No.: 14/51/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00760/AM09/	RLA File :03/95/040/00767/AM09/	Lic.No/Date:0310509344 26.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that RA has issued the AA on net to net basis as per GN4. Hence decided to withdraw the case.			

15	Case No.: 15/51/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00761/AM09/	RLA File :03/95/040/00751/AM09/	Lic.No/Date:0310509352 26.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that RA has issued the AA on net to net basis as per GN4. Hence decided to withdraw the case.			

16	Case No.: 16/51/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00762/AM09/	RLA File :07/24/040/00638/AM09/	Lic.No/Date:0710063290 26.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

17	Case No.: 17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292	Defer Date:

26.02.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.

18	Case No.: 18/51/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00764/AM09/	RLA File :07/24/040/00614/AM09/	Lic.No/Date:0710063303 26.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

19	Case No.: 19/51/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
	HQ File :01/81/050/00765/AM09/	RLA File :34/24/040/00212/AM09/	Lic.No/Date:3410023607 26.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Taking clue form SION C-1394, quantities of import items at S.No. 1, 2 & 3 may be allowed as applied for i.e 4.019 MT, 0.035MT & 0.03 MT respectively inclusive of 2%, 10% and 7.5% wastage respectively. R/A may take suitable consequential action accordingly.			

20	Case No.: 20/51/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status: Case Added
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HQ File :01/81/050/00766/AM09/	RLA File :34/24/040/00218/AM09/	Lic.No/Date:3410023608 26.02.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

21	Case No.:21/51/81-ALC2/2008	Party Name:POSCO-INDIA PUNE PROCESSING CENTER PVT. LTD.,	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00767/AM09/	RLA File :31/24/040/00309/AM09/	Lic.No/Date:3110037483 27.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

22	Case No.:22/51/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:51/81-ALC2/2008 24.03.2009	Status:Case Added
	HQ File :01/81/050/00768/AM09/	RLA File :07/24/040/00636/AM09/	Lic.No/Date:0710063332 27.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 12.05.2009.			

PART –AR-FRESH

Case No.AR - 43	M/s Proteck Circuits & Systems Pvt.Ltd.
Meeting No.51/81	F.No.01/81/50/152/AM04/DES-II
Dated: 24-03-2009	Advance Licence No 0410041552 dt 30-05-2003

Decision : The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Norms Committee, after deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of item of import at S.No.1 -5 and 7-25 may be allowed on net to net basis.
2. Quantity of item of import at S.No. 6 may be allowed as 1.05kg/kg content in export product..

R/A may take suitable consequential action accordingly.

Case No.AR - 44	M/s Sirius Engineering Pvt.Ltd.
Meeting No.51/81	F.No.01/81/50/769/AM07/DES-II
Dated: 24-03-2009	Advance Licence No 3210034560 dt 08-01-2007 Advance Licence No 3210033953 dt 12-10-2006
	RLA F.No. 32/24/040/071/AM07 RLA F.No.32/24/040/051/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee decided to refer the letter received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 12.05.2009.

Case No.A R- 45	M/s Stelco Strips Ltd.,Ludhiana
Meeting No.51/81	F.No.01/81/162/000 /AM07/DES-II
Dated: 24-03-2009	Advance Licence No 3000025 dt 03-11-1997
	RLA F.No. Adv-149/ALC-98/LIC/LDH

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. The inputs for 49.120 MT of CRCA Skin passed steel sheet/coils exported by the firm may be allowed as per SION C-471.
2. The inputs for 210.075 MT of CRCA sheet exported by the firm may be allowed as per SION C-470.

R/A may take suitable consequential action accordingly.

Case No.A R- 46	M/s Sietz Technologies India Pvt.Ltd.
Meeting No.51/81	F.No.01/81/50/177/AM07/DES-II
Dated: 24-03-2009	Advance Licence No 0510183784 dt 31-05-2006
	RLA F.No. 05/24/040/180/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The Committee observed that the application of the firm available in file is for some

licence. Therefore, the Committee decided to request RA as well as firm for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.

PART –C-FRESH

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.51/81	F.No.01/81/162/968/AM08/DES-II
Dated: 24-03-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.05.2009.

Case No.C-37	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.51/81	F.No.01/81/162/967/AM08/DES-II
Dated: 24-03-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 51/81 actually held on 24.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.05.2009.
